

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI, the 24th March, 1971.

NOTIFICATION  
INCOME-TAX

No.96(F.No.404/86/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri H.M. Pandit who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 1.4.1971

*R.D. Saxena*  
(R.D. Saxena)

Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
New Delhi.

No.96(F.No.404/86/71-ITCC):

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No.00/ITCC/87/34/RSP/70 - 9.4.1971